

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**OA/21/67/2018**

**Dated: 23.01.2018**

**BETWEEN:**

P. Srinivasa Rao,  
S/o. Venkateswarlu,  
Aged about 51 years,  
Occ: Sub Divisional Engineer (OFEM),  
BSNL, HRMS No.199305730,  
Jubilee Hills Telephone Exchange,  
Jubilee Hills, Hyderabad – 500 033.

.... Applicant

**AND**

1. Union of India rep. by  
Secretary,  
Dept. of Telecommunications,  
20 Ashoka Road,  
New Delhi – 1.
2. The Bharat Sanchar Nigam Limited rep. by its  
Chairman-cum-Managing Director,  
Bharat Sanchar Bhavan, BSNL Corporate Office,  
Harish Chandra Mathur Lane, Janpath,  
New Delhi – 1.
3. The Chief General Manager,  
Telangana Telecom Circle (BSNL),  
Door Sanchar Bhavan, Abids,  
Hyderabad – 500 001.

... Respondents

Counsel for the Applicant : Dr. A. Raghu Kumar

Counsel for the Respondents : Mr. M.C. Jacob, SC for BSNL

## CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judl. Member  
Hon'ble Mrs. Minnie Mathew, Admn. Member

### **ORAL ORDER**

{Per Hon'ble Mr. Justice R. Kantha Rao, Judl.Member }

Heard Dr. A. Raghu Kumar, learned counsel appearing for the applicant and Mr. M.C. Jacob, learned Standing Counsel for BSNL, who took Notice on behalf of the Respondents.

2. It is submitted by the learned counsel appearing for the applicant that in case of transfers, spouse issues are being considered by the department favourably as per the policy guidelines of transfer. It is said that the spouse of the applicant is working as a Teacher in Hyderabad under State service. The grievance of the applicant, therefore, is that his case for retention at Hyderabad should have been considered by the 2<sup>nd</sup> Respondent favourably. The representation submitted by the applicant was forwarded by the 3<sup>rd</sup> Respondent to the 2<sup>nd</sup> Respondent and the same is pending consideration before the 2<sup>nd</sup> Respondent.

3. Learned Standing Counsel appearing for the Respondents brought to our notice that the applicant has already been relieved and, therefore, the transfer order is not liable to be stayed.

4. Under these circumstances, the O.A. is disposed of at the stage of admission directing the 2<sup>nd</sup> Respondent to consider and dispose of the representation submitted by the applicant, taking into consideration the guidelines relating to the transfer wherein the spouse issue is involved and pass appropriate orders within a period of three weeks from the date of

receipt of a copy of the order. No order as to costs.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

pv

Dated the 23<sup>rd</sup> January, 2018  
(Dictated in the Open Court)